

(90)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1070/94.

Date of Order: 21-10-94.

Between:

Ghulam Mahboob.

Applicant.

and

1. Union of India, rep. by
The General Manager, S.C.Rly,
Railnilayam, Secunderabad.
2. The Chief Security Commissioner,
S.C.Rly, Railnilayam, Secunderabad.
3. The Chief Personnel Officer, S.C.Rly,
Railnilayam, Secunderabad.
4. T.Subba Rao
5. M.Someswara Rao.
6. K.Rajeswar Rao.

..

Respondents.

For the Applicant: Mr.M.C.Pillai, Advocate

For the Respondents: Mr.D.Francis Paul, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN kg MEMBER(ADMN)

The Tribunal made the following Order:-

One of the contentions for the applicant is that when he was expecting 80% in the written test, due to the vindictive Act of some persons, he was failed in the written test. In view of the above ~~the~~ Respondent No. 2 is required to produce the relevant answer script of the applicant by 16-11-94 in sealed cover.

call on 16-11-94.

Amalgam-1070
Deputy Registrar(J)CC

To

1. The General Manager, S.C.Rly, Railnilayam, Union of India, Sec'bad
2. The Chief Security Commissioner, S.C.Rly, Railnilayam, Secunderabad.
3. The Chief Personnel Officer S.C.Rly, Railnilayam, Secunderabad.
4. One copy to Mr. G.V.Subba Rao, Advocate, CAT.Hyd.
5. One copy to Mr. D.Francis Paul, SC for Rlys, CAT.Hyd.
6. One spare copy.

pvm

Abdul
24/10/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADIN)

DATED 21 - 10 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No.

1070/94 ⁱⁿ

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Call on 16/11/94.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

